NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No.349/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Name of the Company Under Section		Ramsarup Industries Ltd 10 IBC			
1.	JISHNU	CHOUDHURY A!) ·	n sod (209).	1
2.		THA SHARMA	AND ALL PROPERTY OF THE PARTY O	ods Deblo	
3.	NAMRA	TA BASU,	ADU		N. C.
4.	AASIHSH	JHUNTHUNWALA	, CMD		
ί.	Mr RATN	ANKO BANERJ	1, Sr. Adv.	CICI	Suhan R
2.		THA DATTA, A	dv.		
3.	SUHAMI D	WIVEDI, Adv.			11.01
1	ARVIND DEBARGE	THUNTHUHINA (A BASO A	de (de All)	KRCK	AND THE PROPERTY OF THE PROPER
				T.O.	

ORDER

- Ld. Counsels for the Corporate Debtor, ICICI Bank and Assets Reconstruction Company of India Ltd. are present.
- Ld. Counsel for the ICICI Bank submitted that he is going to file an application for dismissal of the petition.
- Ld. Counsel for the Assets Reconstruction Company of India Ltd. (ARCIL) has made a request that petitioner may be directed to serve a copy of the petition on the Advocate. Prayer is allowed. Petitioner is directed to serve a copy of the petition on the ARCIL and ICICI Bank.

List the matter on 25/07/2017. Reply affidavit may be filed on that date.

(Vijai Pratap Singh) Member (J)